

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH – COURT NO. 2

Service Tax Appeal No. 21374 of 2014

[Arising out of Order-in-Appeal No. 67/2014 dated 17/01/2014 passed by the
Commissioner of Central Excise, Customs & Service Tax (Appeals), Cochin]

P.M Antony

Parackal House, Marackal
Kannara P.O., Thrissur – 680 652

....Appellant

VERSUS

C.C., C.E., & S.T-Cochin

C.R. Building, I.S. Press Road
Ernakulam
Cochin – 682 018

....Respondent

APPEARANCE:

None for the Appellant
Mr. K. Vishwanath (AR) for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

FINAL ORDER NO.: 20576/2023

Date of Hearing: 15/06/2023
Date of Decision: 15/06/2023

As per Bench:

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated & pronounced in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

iss...

